

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

W.P.(L). No. 2743 of 2019

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Bharat Coking Coal Ltd. ... .. **...Petitioner**

**-Versus-**

Ram Sarup Mahato ... .. **...Respondent**

**with**

W.P.(L). No. 2959 of 2018

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Bharat Coking Coal Ltd. & Anr. ... .. **...Petitioners**

**-Versus-**

Md. Ainul Abedin Ansari ... .. **...Respondent**

**with**

W.P.(L). No. 3587 of 2019

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Bharat Coking Coal Ltd. ... .. **...Petitioner**

**-Versus-**

Idradeo Paswan ... .. **...Respondent**

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**CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK**  
**(Through: Video Conferencing)**

For the Petitioner : Mr. Amit Kumar Das, Advocate  
For the Respondents : Mr. P.K. Mukhopadhyay, Advocate

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**04/08.07.2020** In view of outbreak of COVID-19 pandemic, case has been taken up through Video Conferencing. Concerned lawyers have no objection with regard to the proceeding, which has been held through Video Conferencing today at 10:30 A.M. onwards. They have no complaint in respect to the audio and video clarity and quality.

Heard the parties.

The issue involved in these writ petitions are same and similar and hence, they are taken-up together. The question for determination is whether the cases are maintainable under Section 33-C(2) of the Industrial Disputes Act and whether claim of the applicant for due wages of 13 days is genuine and bonafide. Learned Tribunal has held that applicants are entitled for the due wages of 13 days and a direction was given to make payment within a period of 30 days from passing of order failing which Opposite Party will be liable to pay the said amount with simple interest of 9% per annum from the expiry of the said 30 days till the date of actual payment. However, till date no payment has been made to the petitioners, though no stay has been granted by this Court.

As such, list these cases after four weeks, i.e. on 20.08.2020.

**(Dr. S.N. Pathak, J.)**